

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 238/MP/2017**

Subject : Petition seeking extension in Project scheduled commercial operation date and increase in transmission charges due to unforeseen and uncontrollable events post award of ERSS-VI Transmission Scheme implemented by Darbhanga-Motihari Transmission Co. Ltd. under Tariff Based Competitive Bidding guidelines (Force Majeure events).

Date of hearing : 22.2.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Darbhanga-Motihari Transmission Company Limited

Respondents : Bihar State Power Transmission Company Limited and others

Parties present : Shri Anupam Kirti, Advocate, DMTCL  
Shri Naveen Chawla, Advocate, DMTCL  
Shri Neeraj Verma, DMTCL  
Shri Neeraj Kumar, DMTCL  
Shri Amit Kumar, DMTCL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking extension in Scheduled CoD of the transmission project and increase in transmission charges due to Change in Law and *Force Majeure* events. Learned counsel for the Petitioner requested the Commission to admit the Petition and issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 22.3.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.4.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 19.4.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**